

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1105
ANSWERED ON 28.07.2026

BALANCED ENERGY TRANSITION

1105. SMT. SUMITRA BALMIK

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the steps taken to promote renewable energy capacity, including solar and green hydrogen, in and around traditional coal-bearing regions to support a balanced energy transition;
- (b) whether Government proposes to further incentivise the co-location of renewable energy and green hydrogen projects in such regions to create new local employment; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

(a) The Government has taken several steps and initiatives to promote and accelerate renewable energy (RE) capacity in the country, including in and around traditional coal-bearing regions, as part of its efforts to support a balanced energy transition. The details of the major initiatives undertaken are given at **Annexure-I**.

(b) & (c) The Government of India is implementing the National Green Hydrogen Mission (NGHM) with the objective of making India a global hub for the production, utilization and export of green hydrogen and its derivatives. Under the Mission, the companies which have awarded capacities are free to establish their manufacturing facilities at any suitable location in the country. At present, there is no specific scheme for incentivising the co-location of renewable energy and green hydrogen projects in traditional coal-bearing regions.

Annexure referred to in reply of part (a) of the Rajya Sabha Unstarred Question No. 1105 for 28.07.2026 regarding 'Balanced energy transition'

The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country. These include, inter-alia, the following:

- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable Renewable Energy (FDRE) projects have been issued.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Foreign Direct Investment (FDI) has been permitted up to 100% under the automatic route.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar: Muft Bijli Yojana, Production Linked Incentive (PLI) Scheme for High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects, Small hydro power development scheme have been launched.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Waiver on Inter State Transmission System (ISTS) charges for renewable energy projects including green hydrogen projects, with certain timelines and conditions.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Issued National Framework for promoting & developing Energy Storage Systems.
- Issued Guidelines for Resource Adequacy Planning Framework for India.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- "National Repowering and Life Extension Policy for Wind Power Projects, 2023" has been issued.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.